

regulation of the Clinical Establishments. Currently, the Act is applicable in the States of Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, U.P, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and all Union Territories except Delhi. Even in these states/Union Territories, its enforcement is with the State/UT Governments. Under the Clinical Establishments (Central Government) Rules 2012, one of the conditions for registration and continuation of the clinical establishments (in the States/UTs where the Clinical Establishments Act, 2010 is applicable) is that the clinical establishments shall ensure compliance of the Standard Treatment Guidelines (STG) as may be determined and issued by the Central Government or State Government from time to time. So far, Standard Treatment Guidelines for 21 therapeutic categories of Allopathy and one category of Ayurveda have been prepared and are available on the website viz., [www.clinicalestablishments.nic.in](http://www.clinicalestablishments.nic.in). Further, in accordance with the said rules, the clinical establishments (where the said Act is applicable) are to charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments. The clinical establishments are also required to display the rates charged for each type of services provided and facilities available, at a conspicuous place in their premises both in the local language and English.

(c) The National Council for Clinical Establishments, as provided under the Act, has approved a standard list of medical procedures and a standard template for costing of medical procedures for facilitating States for determination of "Standard procedure cost" by them for regulation of medical treatment charges in their respective States/Union Territories. The said standard list of medical procedures and standard template for costing of procedures has been shared with the States/UTs.

#### **Classifying of cigarette and bidi butts as toxic waste**

1100. PROF. M. V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Ministry has accepted the National Green Tribunal (NGT)'s decision to declare cigarette and bidi butts as toxic waste;
- (b) if so, what steps will be taken to operationalise this judgement; and
- (c) if not, reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) The court case OA No. 433 of 2015 dealing with the issue is subjudice before the National Green Tribunal and is listed for final hearing on 16th May 2016.